

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

No.HHC/Admn.1(18)/78-XIV-

Dated: 24.03.2015

NOTIFICATION

Consequent upon withdrawal of Notification No.Fin(C)A(3)-2/2013, dated 28th May, 2014 and omission of clause (dd) of Rule 56 of the Fundamental Rules by the State Government, Hon'ble the Chief Justice, in exercise of the powers vesting in him under Article 229 of the Constitution of India read with H.P. Govt. Notification No.Fin(C)A(3)-2/2013, dated 24th March, 2015 and all other powers enabling him in this behalf, is pleased to order that all the Officers/ Officials of this High Court Registry who have been granted extension in service beyond the age of superannuation i.e. 58 years till the attainment of age of 59 years, shall now stand retired w.e.f. **afternoon of 31st March, 2015**. Henceforth, all the employees shall retire from service on attaining the age of 58 years.

BY ORDER

REGISTRAR GENERAL

Endst. No.HHC/Admn.1(18)/78- XIV-

Dated: 24.03.2015

Copy forwarded information to:-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. The Accountant General (Audit), H.P., Shimla-3.
3. The Accounts Officer, (Pension-II) O/O the Accountant General (A&E), H.P., Shimla-3;
4. CPC/All the Additional Registrars/Deputy Registrars/Assistant Registrars/ Court Masters/ Secretaries;
5. All the Section Officers/Marriage Counsellor/Public Relations Officer/Protocol Officer/Chief Librarian;
6. The Section Officer (Computer) is requested to upload the above Notification on the High Court website.
7. The Secretaries/Private Secretary/P.As to the Registrar General/ Registrar (Rules)/ Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Administration);

(From Sl. Nos.1 and 4 to 7, High Court of H.P. at Shimla).

REGISTRAR GENERAL